CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 548/GT/2020

Subject : Petition for approval of tariff of Pare H.E Project (110

MW) for the useful plant life of 40 years.

Petitioner : NEEPCO Ltd.

Respondents : Assam Power Distribution Company Limited & Ors.

Date of Hearing : **15.3.2022**

Coram : Shri I.S. Jha, Member

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Parties Present : Shri M.G.Ramachandran, Senior Advocate, NEEPCO

Ms. Poorva Saigal, Advocate, NEEPCO Shri Devapriya Choudhury, NEEPCO

Shri Sushanta Deka, NEEPCO Shri Munin Choudhury, NEEPCO Ms. Bornali Deori, NEEPCO Ms. Elizabeth Pyrbot, NEEPCO

Record of Proceedings

Case was called out for virtual hearing.

- 2. During the hearing, the learned Senior counsel for the Petitioner informed that as per the directions of the Commission, mutual discussions took place between the Petitioner and the Respondent, APDCL and both the parties have arrived at a settlement, mainly on issues related to RoE and levelized tariff, which is applicable for a period of 30 years.
- 3. On a specific query by the Commission as to whether the settlement deed has been ratified by the respective Boards of both parties and whether the terms of the said settlement will be applicable to all beneficiaries of the project, the learned Senior counsel answered in affirmative. He also sought permission to place on record documents supporting the same which was permitted by the Commission.
- 4. The Commission directed the Petitioner to submit the following additional information by, after serving copy to the Respondents, on or before 7.4.2022, after serving copy to the Respondents, who may file their reply on or before 14.4.2022:
 - (i) Documents relating to the decision of the respective Boards of the Petitioner and Respondent APDCL to enter into such settlement;



- (ii) Details of quantum of power allocated to the beneficiaries;
- (iii) Details of consultations/ discussions with beneficiaries other than Respondent APDCL;
- (iv) Details of PLF of the plant.
- 5. The Commission also directed other Respondent beneficiaries to submit their consent on the terms of the settlement reached between the Petitioner and the Respondent APDCL, within 14.4.2022. Rejoinder, if any, by Petitioner by 20.4.2022.
- 6. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

